

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 50324 of 2019-SM

(Arising out of order-in-appeal No. 1217(CRM)CE/JDR/2018 dated 02.11.2018 passed by the Commissioner (Appeals), Central Excise and Central Goods and Service Tax, Jodhpur).

M/s Trinetra Cement Limited

Wajwana, Distt- Banswara
Rajasthan-327001.

Appellant

VERSUS

**Commissioner, Central Goods and
Service Tax,**

142-B, Sector-11, Hiran Magri
Udaipur (Rajasthan).

Respondent

APPEARANCE:

None for the appellant

Ms. Tamanna Alam, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51259/2021

DATE OF HEARING/DECISION: 09.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated Nil. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)